

CENTRAL ADMINISTRATIVE TRIBUNAL  
GUWAHATI BENCH ::::GUWAHATI 781305,

O.A. No. 41/98 of 199

DATE OF DECISION.. 23-3-98.....

Bhaghirathi Singh

(PETITIONER(S))

Applicant in Person

ADVOCATE FOR THE  
PETITIONER(S)

VERSUS

Union of India & Ors.

RESPONDENT(S)

Mr.S.Ali, Sr.C.G.S.C

.....ADVOCATE FOR THE  
RESPONDENTS.

THE HON. MR.JUSTICE D.N.BARUAH, VICE-CHAIRMAN

THE HON'BLE SHRI G.L.SANGLYINE, ADMINISTRATIVE MEMBER  
C.A.T. OF 199

1. Whether Reporters of local papers may be allowed to see the Judgment ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the judgment ?
4. Whether the Judgment is to be circulated to the other Benches ?

Judgment delivered by Hon'ble VICE-CHAIRMAN



ALL HON'BLE

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CENTRAL ADMINISTRATIVE TRIBUNAL  
GUWAHATI BENCH

Original Application No.41/98

Date of Order: This the Day of 23rd March 1998.

HON'BLE MR.JUSTICE D.N.BARUAH, VICE-CHAIRMAN  
HON'BLE SHRI G.L.SANGLYINE, ADMINISTRATIVE MEMBER

1. Bhaghirathi Singh  
S/O Late Dekai Prasad Singh  
r/o H.No.SS-E/C-165, Sector C Kursi Road  
Sitapur Road, Jankipuram Lucknow  
Working as Wireless Supervisor in ISPW,  
Meghalaya Secretariat, ... Applicant  
Shillong.

Applicant in Person

-Vs-

1. Union of India through Secretary, Ministry of Home New Delhi.
2. Director Police Telecom Directorate of Co-ordination, Police Wireless, CGO Complex, Block No.9, Lodhi Road, New Delhi-110003.
3. Shri T.K.Sarkar
4. Shri LC.Manna. .... Respondents.

By Advocate Mr.S.Ali, Sr.C.G.S.C.

O R D E R.

BARUAH J,(VC):

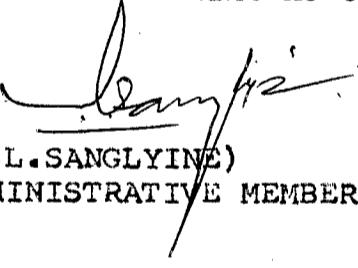
This Original Application has been filed by the applicant seeking certain directions to the respondents as mentioned in the application. The grievance of the applicant is that a Seniority List was published, but he was not placed in proper place in the seniority list. but Besides, promotion due to him/was not considered. Being aggrieved in wrongly fixing his seniority and not considering his case for promotion, he submitted several representations. The last representation was submitted on 4-7-97 (Annexure-A -11(a)). This representation has also not yet been disposed of. Hence this Petition.

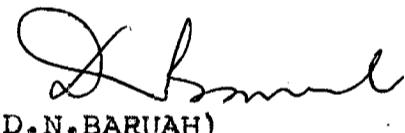
  
contd/-

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We have heard Mr.B.Singh, applicant and Mr.A.K. Choudhury, learned Addl.C.G.S.C. On hearing the applicant and the counsel appearing on behalf of the respondents, we feel that it will be expedient if the authority disposes of the representation by a reasoned order. The applicant may also file yet another representation within 15 days from to-day giving details of his grievance and claims. If such representation is filed within the period mentioned, the authority shall consider the said representation also and pass a reasoned order within 10 weeks from the date of submissions of the representation. If no such representation is filed, the respondents shall dispose of the matter from on the earlier representation, within 3 months from to-day. If the applicant is still aggrieved he may approach the appropriate authority.

Considering the entire facts and circumstances of the case we make no order as to costs.

  
(G.L.SANGLYINE)  
ADMINISTRATIVE MEMBER

  
(D.N.BARUAH)  
VICE-CHAIRMAN

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